

ITEM NO.42

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10490/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in CRLA No. 8093/2008 passed by the High Court Of Judicature At Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Jayesh K. U., Adv.
Mr. Aviral Kashyap, AOR
Mr. Ashish Jha, Adv.
Ms. Sasmita Tripathy, Adv.

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, Adv.
Ms. Priyanka Tyagi, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Alabhya Dhamija, Adv.
Ms. Neelam Singh, AOR

Mr. Garvesh Kabra, AOR
Ms. Charu Singhal, Adv.
Mr. Vikas Bansal, Adv.
Mr. Avanish Deshpande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sidharth Luthra, learned senior counsel
appearing for the private respondent(s), states that

the private respondent(s) would be preferring Special Leave Petition(s) against their conviction under Section 304 Part-II of the Indian Penal Code by the High Court.

Although, the judgment passed by the High Court is of May, 2023, on the request of Mr. Sidharth Luthra, learned senior counsel, we grant two weeks' time to the private respondent(s) to file the said Special Leave Petition(s).

Once the said Special Leave Petition(s) is/are filed, we will proceed to hear the present Special Leave Petition and proposed petition(s) on merits.

List the matter(s) on 15.04.2024.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER